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O.A. No. 609 of 2009

Order dated: 23.12.2009

CORAM:

Hon'ble Mr. Justice K. Thankappan, Member(J)  
Hon'ble Mr. C.R.Mohapatra, Member (A)

Heard Mr. N.R.Routray, Ld. Counsel for the applicant and Mr. S.K.Ojha, Ld. Standing Counsel appearing for the Respondents on notice.

2. The applicant has filed this O.A. for direction to the Respondent-Railways to issue post complementary <sup>refinement</sup> passes as he has got 20 years of continuous service in the Railways. As per the provisions, which the applicant relies on, would show that the persons, who have covered 20 years of service in the Railways, will get complementary passes. To the above request, the applicant has already filed a representation under Annexure-A/4 before the Sr. Divisional Personnel Officer.

3. In the above circumstances, we are of the view that this O.A. can be disposed of at this admission stage directing Sr. Divisional Personnel Officer, Respondent No. 2, to dispose of Annexure-A/4 within a reasonable time at

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any rate within 45 days from the date of receipt of a copy of this order. Ordered accordingly.

4. Even though the applicant has prayed for another relief for release of monthly pension, we are not inclined to give such relief at this stage. The order is only confined to issue of passes.

5. A copy of this order be given to the Ld. Counsel for the parties.

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MEMBER (A)

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